

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCivil Appeal No(s). 9238/2022

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

DEVI PRASAD & ORS.

Respondent(s)

(IA No. 5104/2024 - ADDITION / DELETION / MODIFICATION PARTIES)

Date : 02-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
[IN CHAMBER]

For Appellant(s) Mr. Harish Pandey, AOR

For Respondent(s) Mr. Shantanu Sagar, AOR
Mr. Anil Kumar, Adv.

Mr. Siddharth, AOR

UPON hearing the counsel the Court made the following
O R D E RIA No. 5104/2024

1. Learned counsel for the applicant/appellant has filed the instant application seeking deletion of respondent no.2 from the array of parties on the ground that respondent no.2 is a proforma respondent, who was the Inquiry Officer in the instant appeal.
2. Hence, application stands allowed at the peril of the appellant/applicant.
3. Cause title be amended accordingly.
4. Registry to carry out necessary modifications and proceed with the matter accordingly.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT(VIRENDER SINGH)
BRANCH OFFICER